

① Mr. Y. Subrahmanyam
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(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 679 1995

P. N. Murthy..... Applicant(s)

versus

Genl. Manager, S.E. Railway..... Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	30.11.95	<p>REGISTER</p> <p>Heard Shri Y. Subramanyam, learned counsel for the petitioner. In this application a prayer is made to direct Respondents 3 and 4, viz. Divisional Railway Manager, S.E. Railway, Chakradharpur and Divisional Personnel Officer, S.E. Railway, Chakradharpur, to look into the seniority-list and promote the applicant as O.S.Gr.II in the scale of Rs.550-750/- from the date Shri P.K. Bhadra promoted as O.S.Gr.II and Gr.I under the next below rule. The applicant had passed the suitability test for the post of O.S.Gr.II and he was exempted from appearing suitability test as per Establishment Serial 83/76. Shri P.K.Bhadra being the junior person is officiating as O.S. Gr.I in the scale of Rs.2000-3200. The applicant would normally would have got normally promoted to O.S.Gr.I. The brief prayer is that the applicant is eligible for promotion as O.S. I from</p>	<p>2 P.O. of 16/11/95 22 filed.</p> <p>24/11/95</p> <p>In this application of 19.11.95, the applicant was challenged the order of promotion & seniority.</p> <p>For Registration</p> <p>24/11/95</p> <p>24/11/95</p> <p>Registration S.</p> <p>For Admitance</p> <p>24/11/95</p> <p>Refiled</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	30.11.95	<p>Shri B.K.Bhadra is promoted. In this regard, the applicant had filed a representation dated 31.3.1993 before the Divisional Personnel Officer, S.E. Railway, Chakradharpur (Res.4) in this petition. It would meet the ends of justice if a direction is given to the Divisional Personnel Officer (Res.4) to dispose of this representation with a particular time-frame. After hearing learned counsel for the applicant Shri Y.Subramanyan, I direct the Divisional Personnel Officer (Res.4) to dispose of the applicant's representation dated 31.3.1993 within a period of two four weeks after affording him an opportunity of being heard and in case Respondent 4 disagrees with the claim of the applicant he shall pass a speaking and a reasoned order.</p> <p>With this observation and direction this application is disposed of at the admission stage itself.</p> <p style="text-align: right;"><u>Member</u> MEMBER (ADMINISTRATIVE)</p>	<p>A copy of order No. 1 of 30-XI-95 may be given to the applicant's counsel & sent to all opp. parties by Regd. post with application copy.</p> <p><u>Path</u> <u>Chand</u> 6/12 06.12.95 S.O.</p> <p>Rec'd 11/12/95 08/12/95 7/12/95</p>